

**Reopening of J.K. Manufacturers  
(Kailash Mills), Kanpur**

7508. SHRI SUKHDEO PRASAD VERMA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Uttar Pradesh Government has again represented to the Government of India recently for initiating action so as to re-open the J.K. Manufacturers (Kailash Mills), Kanpur;

(b) if so, the facts thereof;

(c) the total number of such big textile mills which are lying closed throughout the country;

(d) whether Government do not propose to take over units because of their declared policy not to take over any more textile industry in the country; and

(e) if so, alternative steps being contemplated to start immediately the J.K. Manufacturers (Kailash Mills), Kanpur along with other closed down units throughout the country?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI):** (a) to (e). The J. K. Manufacturers (Kailash Mills), Kanpur has been lying closed since 1st October, 1976. U.P. Government addressed a letter last time in November, 1977 suggesting takeover of the unit under the management of the NTC. Government's policy has been not to saddle N.T.C. with further liabilities, unless such an act becomes unavoidable in the totality of circumstances of the case. Thirty textile mills were lying closed as on 31st March, 1978. Government expects that steps would be taken to reopen the mills in the near future.

**आपात काल के दौरान हुई ज्यादातियों की जांच के लिए दिल्ली प्रशासन द्वारा गठित आयोग**

7509. श्री राम लख हजारी : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली प्रशासन ने आपातकाल के दौरान हुई ज्यादातियों की जांच करने के लिए कोई आयोग गठित किया है ;

(ख) यदि हां, तो आयोग का गठन क्या है और उसके निदेश पद क्या हैं ; और

(ग) यह अपन प्रतिवेदन कब तक प्रस्तुत करेगा और क्या इसका प्रतिवेदन शाह आयोग के सामने प्रेषित किया जायेगा ?

गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल मण्डल) : (क) दिल्ली प्रशासन ने भारत सरकार की पूर्वानुमति से 13-3-1978 को जांच आयोग अधिनियम, 1952 की धारा 11 के अधीन एक आपातकालीन ज्यादातियां जांच प्राधिकरण स्थापित किया है ।

(ख) एक सहाय्य प्राधिकरण के अध्यक्ष श्री आर० एन० चौपड़ा हैं । प्राधिकरण के विचारार्थ विषय इस प्रकार हैं :—

- (1) शाह जांच आयोग के किसी भी विचारार्थ विषय से सम्बन्धित महत्वपूर्ण अथवा अनन्य लक्षण के सम्बन्धी प्रकृतियों के विशिष्ट मामलों से सम्बद्ध तथ्यों और परिस्थितियों को सुनिश्चित करना, जो आयोग के ध्यान में लिये जाने चाहिए ।
- (2) सामान्य रूप से अन्य सभी मामलों की जांच करना जो आयोग के किसी एक विचारार्थ विषय से सम्बद्ध हों और प्राधिकरण उनकी जांच करना उचित मसलता हो; और

(3) ऐसी शिकायतों प्रयत्न द्वारा धारणों की जांच करना जो उक्त आयोग द्वारा प्राधिकरण प्रयत्न राज्य सरकार को भेजे गए हों ।

(ग) प्राधिकरण अपने विचारार्थ विषय के भाग (2) और (3) के संदर्भ में आह्व प्रयोग को अन्तरिम रिपोर्टें देगा और की जाने वाली कार्रवाई के बारे में सिफारिशों के साथ अन्तिम रिपोर्टें अपनी स्थापना की तारीख से अधिक से अधिक चार महीने के भीतर प्रस्तुत करेगा ।

**Services of Samachar News Agency in Dhanbad**

7510. SHRI A. K. ROY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Samachar News Agency is very ineffective in the industrial belt of Dhanbad, Bihar;

(b) whether correspondent of Samachar in Dhanbad has not been provided with the right to telegraph news teletypewriter service and even a telephone to keep pace with the developments in the industrial area; and

(c) if so, the reasons for the same and steps taken to correct the situation?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (c). Government do not interfere in the working of news agencies either editorially or administratively. Samachar, as a news agency, has ceased to operate with effect from 14-4-78. It is for the news agencies, which are entirely independent, to plan their activities and provide facilities to their correspondents for effective coverage according to available resources.

**Merger of Defence Accounts (Factories)**

7511. SHRI JYOTIRMOY BOSU: Will the Minister of DEFENCE be pleased to state:

(a) whether there is a proposal for merger/integration of Defence Accounts (factories) at present under the administrative control of C.G.D.A., New Delhi, with the Ministry of Defence/D.G.O.F., Calcutta;

(b) if so, whether the proposed merger/integration will reduce the scope of employment potential by about 1200 in West Bengal; and

(c) if so, the facts thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): (a) No, Sir. No such proposal has been under consideration.

(b) and (c). Do not arise.

**Appointments on Compassionate Grounds**

7512. SHRI MOHAN LAL PIPIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of persons who were appointed in the various Ministries/Departments of the Government of India in different grades on compassionate grounds during the last three years;

(b) the total number of applications pending with the Government as on 1-1-1978 for appointment on compassionate grounds; and

(c) whether it is proposed to take any special measures to clear the pending applications, if so, the nature thereof?